

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.2
CP-69/ND/2021

IN THE MATTER OF:

Blackstone Infracon (P) Ltd & Ors.
Vs.
Renaissance Buildcon Co. (P) Ltd

.. ... APPLICANT

.. RESPONDENT

SECTION :

58, 59, 241-242

Order delivered on 30.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Dr. UK Chaudhary, Sr Advocate along with Adv. Mr. Ashutosh
Gupta and Adv. Mr. Gaurav Rana
For the Respondent/CD : Mr. Jayant Mehta, Sr. Adv with Mr. Akshay Ringe, Adv. for
Respondents 1-7.
For the Intervener :

ORDER

Counsel for the Petitioner is present. Counsel for the Respondent 1 to 7 is present. No representation on behalf of rest of the respondents. Counsel for the petitioner is directed to communicate the next date of hearing to rest of the respondents.

List the matter for the purpose of arguments in relation to interim Prayers (a), (e) & (f).

List on 31.3.2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit